

der; why they cannot say in categorical terms that when this report is called for judicial cognisance along with the various reports laid on the Table, they will be given. The Commission instituted under the Commission of Enquiries Act cannot take a judicial decision on these reports without seeing them and so they want it. Why cannot they say in categorical terms that this report would be made available? Secondly it raises a very delicate Centre-State relationship. Orissa is a surplus State regarding food. There is the law and order situation. We do not want that this cordial relationship should be snapped. We all want that cordial relations between the State and the Centre should continue. What is the wisdom in the Home Ministry decision to put all impediments in the State-Centre relationship?

Shri Y. B. Chavan: The hon. Member has offered his comments. I do not think he has asked for any information.

Shri P. K. Deo: I wanted a categorical answer to my question.

Mr. Speaker: You gave a long background. What is the question? Put the question.

Shri P. K. Deo: You know all that background. In view of all that, if the commission of enquiry asked for the report to take judicial cognisance of it, will it be made available to the commission?

Shri Y. B. Chavan: I said that if the commission requires it for purposes of evidence, certainly our intention will be to give it to them.

12.28 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR
 NATIONAL CADET CORPS

The Minister of Defence (Shri Swaran Singh): Sir, I move:

"That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year, subject to the other provisions of the said Act and the Rules made thereunder".

Mr. Speaker: The question is:

"That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.29 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—contd.

Mr. Speaker: We have seven more hours for the debate. We shall take up the General Discussion now.

Shri P. K. Deo (Kalahandi): Before you go to the next item, regarding the privilege motion I have given notice against the Prime Minister....

Mr. Speaker: No, not here. It should be brought to my notice in the Chamber.